

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAPPHIRE CLOTHING COMPANY INDIA PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sapphire Clothing Company India Private Limited
2.	Date of incorporation of corporate debtor	04 th May, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101TZ2005PTC011776
5.	Address of the registered office and principal office (if any) of corporate debtor	5/422, Palladam to Pollachi Main Road K Krishnapuram Village, Kamanaickenpalayam, Tirupur - 641658
6.	Date of closure of Insolvency Resolution Process	30 th July, 2024 [Liquidation ordered by Hon'ble NCLT on 31 st July, 2024]
7.	Liquidation commencement date of corporate debtor	31 st July, 2024 [Order received on 01 st August, 2024]
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033
9.	Address and e-mail of the liquidator, as registered with the Board	2 nd Floor, CODISSIA, G.D.Naidu Towers, Huzur Road, Coimbatore 641018.
10.	Address and e-mail to be used for correspondence with the liquidator	Ph.no: +91-94888-10404 Mail to: sapphire.cirp@gmail.com / ipeadmin@sppgroups.com
11.	Last date for submission of claims	31 st August, 2024

Notice is hereby given that the National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the Sapphire Clothing Company India Private Limited on **31st July, 2024**.

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2016.

The stakeholders of Sapphire Clothing Company India Private Limited are hereby called upon to submit their Claim with proof on or before on 31st August, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 01-08-2024
Place : Coimbatore


CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Sapphire Clothing Company India Private Limited
AFA No: AA1/50033/02/310125/20016 valid upto 30-06-2025

Sterlite firing: SC stays HC order for DVAC probe into assets of officials

SUCHITRA KALYAN MOHANTY
@ New Delhi

THE Supreme Court on Friday stayed the Madras High Court's order directing Tamil Nadu Directorate of Vigilance and Anti-Corruption (DVAC) to launch a fresh investigation into the assets of police and revenue personnel accused in the 2018 Thoothukudi police firing at the anti-Sterlite protestors case. As many as 13 protestors were killed and 33 personnel were injured in the firing.

A bench of the apex court, led by the Chief Justice of India (CJI) DY Chandrachud, stayed the HC order passed on July 29, which had also granted three months time for the DVAC to hold a 'fair and transparent' investigation into the assets of the 21 accused officers.

A two-judge bench of the Madras HC, led by Justice SS Sundar and N



A photograph of police personnel firing at anti-Sterlite protesters in Thoothukudi, in 2018 | FILE PIC

Senthilkumar, had passed the interim orders while hearing a petition filed by Henri Tiphagne, the executive director of People's Watch. The

bench had also asked the department secretaries concerned and the DGP to 'cooperate' with the DVAC director in the probe to find out the assets acquired by the government officials named in the Justice Aruna Jagadeesan Commission report.

During the course of the hearing, senior lawyer Kapil Sibal, appearing for three police officers, including S Chandran and Shailesh Kumar Yadav, told the apex court that they couldn't snowball just because there is a change in the government.

"There are NHRC findings that the protestors were attacking, which is in our favour. But now, there is a direction to conduct a fresh probe by local police; this was earlier done by the CBI," Sibal argued.

The HC in its order had noted, "The police will go to any extent. We haven't heard of the protestors attacking them."

Lawyer found murdered

EXPRESS NEWS SERVICE @Coimbatore

A 48-year-old lawyer was found murdered in front of a poultry farm at Myleripalayam on the outskirts of Coimbatore on Friday afternoon. The deceased, S Udhayakumar, was a resident of Viswanathapuram near Saravanampatti. Police said, Udhayakumar had left his house on Friday morning after informing his wife Nithyavalli that he was going to Pollachi by car. However, by noon his body was found in front of a poultry farm. Preliminary inquiry revealed that a gang allegedly abducted Udhayakumar in his car and asked him to stop it near the poultry farm where they attacked him with sickles. As he sustained multiple injuries on his neck, chest, and abdomen, they allegedly abandoned him there and escaped with his car. Though no one noticed the incident, Samiyappan, a farm labourer, who found the body alerted Chettipalayam police.

EXPRESS READ

8,205 students receive degrees at VIT

VELLORE: The 39th convocation of Vellore Institute of Technology witnessed the presence of distinguished guests, with Professor Anil D Sahasrabudhe, Chairman of the National Educational Technology Forum (NETF) and Executive Committee member of the National Assessment and Accreditation Council (NAAC), serving as the Chief Guest. A total of 8,205 undergraduate, postgraduate students and 357 research scholars, were awarded degrees. Additionally, 65 top performers across various courses were honoured with gold medals. ENS

FAIRPRO EXPO

Draft master plan for 135 cities to be released in two years, says DTCP director

EXPRESS NEWS SERVICE @ Coimbatore

THE Directorate of Town and Country Planning (DTCP) director, B Ganesan said that the Tamil Nadu government has planned to publish a draft master plan for 135 towns and cities in the state in the next two years.

Inaugurating the 14th edition of a three-day property and real estate exhibition called FAIRPRO organised by Confederation of Real Estate Developers' Association of India (CREDAI), Coimbatore at Codissia Hall on Friday, he said that releasing the draft master plans for major cities will make a big boost for the states infrastructural development.

He further said, "The newly launched policies of the state government are of immense benefit for the infrastructural development of Tamil Nadu. Especially in a city like Coimbatore, one of the fastest growing cities, these policies play an important role in attracting investors."

"Master plans for several cities in the state were not renewed for more than three decades. However, after the central government issued a notification that it would release a ₹50 crore grant for each master plan, the state government prepared a draft plan for eight cities including Coimbatore, and released it last January. Right after the draft was released the state government received ₹400 crore as a grant from the Centre," he added. He further remarked that Tamil Nadu



DTCP director B Ganesan inaugurated three-day property and real estate exhibition FAIRPRO at Codissia on Friday | EXPRESS

is a pioneer state in implementing self-declaration-based building approvals for up to 3,500 sq.ft of residential construction. Though Telangana had implemented this policy already, the self-declaration-based approval is up to 625 sq.ft. Chief Minister Stalin's announcement on self-declaration-based approval will benefit the people as they can get building approval within a day through the single window system right after purchasing a plot."

Gugan Elango, president of CREDAI, said, "The expo aims at providing locations and financing options, making it an ideal time for buyers to invest."

Over 100 projects from more than 30 developers from CREDAI ranging from ₹10 lakh to ₹7 crore were displayed at the expo. The expo will end on August 4. During the expo, SBI announced a reduction of processing fees from ₹10,000 to ₹2,500 per property loan.

SMART CITY THIRUVANANTHAPURAM LIMITED
CIN U75302KL2017SGC05027

TENDER NOTICE
E-Tenders are invited for the following projects of Smart City Thiruvananthapuram Limited Project

Sl. No.	Name of Project	E-Tender ID	Bid Submission Last Date
1	Supply, installation, commissioning, operation and comprehensive maintenance for 5 years of vehicle mounted high-capacity suction cum jetting machine with water recycling system to clean various storm water drain lines	2024_SCTL_681786_1	07-AUG-2024 4.00 PM

Date and Time of Opening Price Bid: To Be Intimated Separately to Technically Qualified Bidders by e-mail. All the RFP documents and details are available on the e-Procurement Website. Bids are only accepted online on the Website <https://etenders.kerala.gov.in>

(Sd/-) CHIEF EXECUTIVE OFFICER, SMART CITY THIRUVANANTHAPURAM Ltd.

TAMIL NADU POLLUTION CONTROL BOARD
PUBLIC NOTICE

Whereas, as per Environmental Impact Assessment Notification, 1994 as amended on 14.09.2006, Public Hearing has been made as mandatory for all the projects covered in Schedule-I of the said Notification.

Whereas, Public Hearing has to be conducted by State Pollution Control Board as per Sub Para (i), (ii) of paras (1) and (2) of Schedule - IV of Environmental Impact Assessment Notification, 1994 as amended on 14.09.2006.

Whereas, as required under Sub-para (1) of para (2) of Schedule - IV of Environmental Impact Assessment Notification, 1994, as amended on 14.09.2006, public hearing is proposed to be conducted by Tamil Nadu Pollution Control Board for the following projects:

Sl. No.	Name and location of the project	Date & Time of the public hearing	Place of public hearing
1.	M/s. S.Kandasamy Rough Stone and Gravel Quarry, S.F.No. 272/2A, 2B, 2C & 2D, Chettikurichi Village, Kayathar Taluk, Thoothukudi District.	10.09.2024 11.00 AM	M/s. Surya Mahal, 24/1 & 24/2, Madurai Main Road, Kayathar, Thoothukudi District

In this connection, it is informed that the draft Environmental Impact Assessment Report and the executive summary of the project is made available in the following places:

- Regional Office, Ministry of Environment Forest and Climate Change, Nungambakkam, Chennai- 600 034.
- Office of the District Collector, Thoothukudi District. Palayamkottai Road, Korampallam, Thoothukudi.
- Office of the Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai - 600 032.
- Office of the District Environmental Engineer, Tamil Nadu Pollution Control Board, C7 & C9, SIPCOT Industrial Complex, Meelavittan, Thoothukudi- 628 008.
- District Industries Centre, By-pass road junction, Thoothukudi- 628 101.
- Office of the Tahsildar, Kayathar Taluk Office, Ottapidaram Taluk, Thoothukudi District.
- Office of the Block Development Officer, Kayathar Panchayat Union, Thoothukudi District.
- Office of Village Administrative Officer, Chettikurichi Village Panchayat, Kayathar Taluk, Thoothukudi District.

Suggestions, views, comments and objections from the public are invited by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Thoothukudi within 30 days from the date of publication of this notice.

All persons including bonafide resident, Environmental groups and others located in the project site / sites of displacement / sites likely to be affected can participate in the public hearing and they can also make Oral / Written suggestions / comments to the District Environmental Engineer, Tamil Nadu Pollution Control Board, Thoothukudi on the above project.

Member Secretary
Tamil Nadu Pollution Control Board, Chennai.

DI/PR/802/Display/2024

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. SAPPHIRE CLOTHING COMPANY INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s. Sapphire Clothing Company India Private Limited
2	Date of incorporation of corporate debtor	04th May, 2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U18101T22005PTC011776
5	Address of the registered office and principal office (if any) of corporate debtor	5/422, Palladam to Pollachi Main Road K Krishnapuram Village, Kamaiaickenpalayam, Tirupur - 641658
6	Date of closure of insolvency resolution process	30th July, 2024 [Liquidation ordered by Hon'ble NCLT on 31st July, 2024]
7	Liquidation commencement date of corporate debtor	31st July, 2024 [Order received on 01st August, 2024]
8	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IFE-0143/IPA-1/2022-23/50033
9	Address and e-mail of the liquidator as registered with the Board	2nd Floor, CODISSIA, G.D.Naidu Towers, Huzur Road, Coimbatore 641018. Ph. No. : +91-94888-10404
10	Address and e-mail to be used for correspondence with the liquidator	Mail to: sapphire.cirp@gmail.com/ lpeadmin@sppgroups.com
11	Last date for submission of claims	31st August, 2024

Notice is hereby given that the National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the **Sapphire Clothing Company India Private Limited** on 31st July, 2024.

[Note : Applicable forms can be downloaded from the following portal: www.ibbi.gov.in :
→ Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2016.

The stakeholders of Sapphire Clothing Company India Private Limited are hereby called upon to submit their Claim with proof on or before on 31st August, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP (IPE) acting as
Date : 01.08.2024 Liquidator of M/s. Sapphire Clothing Company India Private Limited
Place : Coimbatore AFA No: AA1/50033/02/310125/20016 valid upto 30-06-2025

Canara Bank
A GOVERNMENT OF INDIA UNDERTAKING
Syndicate

SALE NOTICE
ASSET RECOVERY MANAGEMENT BRANCH, COIMBATORE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immoveable property mortgaged/ charged to the Secured Creditor, the Constructive/Symbolic possession of which has been taken by the Authorized Officer of concerned branch of the **Canara Bank**, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 11.09.2024** for recovery of below mentioned amount due to the **Asset Recovery Management Branch of Canara Bank, Coimbatore** from the below mentioned borrowers :

1. Name and Address of the Borrowers and Guarantors : 1. M/s. Kiwi Fruit Traders , No.8/90 C, Annur Road, Jadayampalayam Village, Mettupalayam, Coimbatore 641 302, 2. Mr. R. Mohammed Ibrahim (Partner) , 19/11 D, Pakkukara Street, Mettupalayam, Coimbatore, 3. Ms. S Mouficia Shilana (Partner) , D/o. Mohammed Saffiulla S K, No 26-28, Rajaji Street, Ramnagar, Coimbatore – 641009, 4. Mr. Mohammed Saffiulla SK (Mortgagor) , S/o.Kamal Basha, No 26-28, Rajaji Street, Ramnagar, Coimbatore – 641009, 5. Mrs. Sakira Banu A S (Mortgagor) , W/o. Saffiullah, No 26-28, Rajaji Street, Ramnagar, Coimbatore – 641009, 6. Mr. Abdul Razack (Mortgagor) , S/o. Moosa Haji, 245.49 Ruppes Thirty Five Crores Twenty Nine Lakhs ninety one thousand two hundred forty five and paise forty nine only with further interest and other incidental charges thereto incurred by the Bank. Total liabilities as on 30.06.2024 : Rs. 35,29,91,245.49 (Rupees Thirty Five Crores Twenty Nine Lakhs ninety one thousand two hundred forty five and paise forty nine only) with further interest and other incidental charges thereto incurred by the Bank.	Description of the property : Item No-1: In the Coimbatore Registration District, Mettupalayam Sub Registration District, Mettupalayam Taluk, Sikkadasampalayam Village, within Mettupalayam Municipality, Extension 3rd Street, S.F.No.327 in New Ward No.20 (Ward "C" Block -17, T.S.No.3) in that Site No.132 and 135 with Mangalore tiles roofed House Site having following boundaries and measurements:- North of - Hospital Compound, South of - 30 feet Wide East West Road, East of - Site No.133 and 134, West of - Site No.131 and 136. Measurements : East to West on the North - 16.5 mtr., East to West on the South - 14.9 Mtr., North to South on the East - 34.6 Mtr., North to South on the West - 41.2 Mtr. Admeasuring an extent 6608 Sq.ft (613.9 sq.mtr) or 15 cents 74 sq.ft.s with 1200 Sq.ft Mangalore tile roofed house with and all other appurtenances attached therein. Door No.26, Property Tax Assessment No.074/020/000527, Electricity consumption No.03-141-014-0051, Water connection No.074-020-00119. The Property is situated within the limits of Mettupalayam municipal Corporation. Reserve Price : Rs.1,79,00,000/- EMD: Rs.17,90,000/- BID MULTIPLIER : Rs.1,00,000/- Item No-2: In the Coimbatore Registration District, Mettupalayam Sub Registration District, Mettupalayam Taluk, Sikkadasampalayam Village, within Mettupalayam Municipality, Extension 3rd Street, in Natham S.F.No.327 in New Ward No.20 (Ward "C" Block -17, T.S.No.4) in Site No.136 in this on Western side vacant land and Western side of Site No.131 vacant land with tiled house constructed therein is having the following boundaries and measurements:- Item No.2 (i). Site No.136 Western side Boundaries:- North of - 4th Cross Street, South of - 2nd Item Property (Site No.131), East of - Site No.135, West of - Site No.136 vacant land with house Constructed. Measurements : East to West on the North - 22'06" East to West on the South - 22'06" North to South on the East - 40'0" North to South on the West - 45'0" Admeasuring 957 Sq.ft Vacant land. Item No.2 (ii). Site No.131 Western side Boundaries:- North of - Site No.136, South of - 3rd Cross Street, East of - Site No.132, West of - Site No.131 vacant land with house Constructed. Measurements : East to West on the North - 22'06" East to West on the South - 22'06" North to South on the East - 60'0" North to South on the West - 60'0" Admeasuring 1350 Sq.ft Vacant land. By Totalling of Two sites to an extent of 2307 Sq.ft (214.33 Sq.mtr) or 5 cents 127 Sq. ft of land with building constructed therein and all other appurtenances. Door No.25(Part), Property Tax Assessment No.11759 (Part). This Property is situated within the limits of Mettupalayam Municipal Corporation extension Street No.3 Present Ward No.20 And In the Coimbatore Registration District, Mettupalayam Sub Registration District, Mettupalayam Taluk, Sikkadasampalayam Village, within Mettupalayam Municipality, Extension 3rd Street, in Natham S.F.No.327 in New Ward No.20 (Ward "C" Block -17, T.S.No.4) in Site No.136 in this on Eastern side vacant land and Eastern side of Site No.131 vacant land with tiled house constructed therein is having the following boundaries and measurements:- Item No.2(iii) Site No.136 Eastern side Boundaries:- North of - 4th Cross Street, South of - 2nd Item Property (Site No.131), East of - Site No.136 Western side vacant land with house building constructed, West of - Iqbal Lodge in Site No.137. Measurements : East to West on the North - 22'06" East to West on the South - 22'06" North to South on the East - 40'0" North to South on the West - 45'0" Admeasuring 957 Sq.ft Vacant land. Item No.2 (iv) Site No.131 Eastern side. Boundaries:- North of - Site No.136, South of - 3rd Cross Street, East of - Site No.131 vacant land with house Constructed, West of - Site No.130. Measurements : East to West on the North - 22'06" East to West on the South - 22'06" North to South on the East - 60'0" North to South on the West - 60'0" Admeasuring 1350 Sq.ft Vacant land. By Totalling of Two sites to an extent of 2307 Sq.ft (214.33 Sq.mtr) or 5 cents 127 Sq.ft of land with building constructed therein and all other appurtenances. Door No.25(Part), Property Tax Assessment No.11759 (Part). All put together, Totalling 10.58 Cents of land and building. This Property is situated within the limits of Mettupalayam Municipal Corporation extension Street No.3 Present Ward No.20. Reserve Price : Rs.1,26,00,000/- EMD: Rs.12,60,000/- BID MULTIPLIER : Rs.1,00,000/- Item No-3: In the Coimbatore Registration District, Mettupalayam Sub Registration District, Mettupalayam Taluk, Sikkadasampalayam Village, Mettupalayam Town Panchayat Extension Road, in S.F.No.342, T.S.No.C/14/71 (Patta No.675 R.T.No.563/2012/A1 dated 04.04.2012) covered in Doc No.2492/2019 the land with old house constructed is bounded North of - Northern side Pathway left near well in Vellakinnathu Pattal, South of - Property belongs to Mr.Amarath, extension road No.1, East of - Property belongs to Mr.Amarath, North South Road, West of - Property belongs to Mr.Kaliappan Ramasamy. And having the following Measurements : On the Southern side East West - 33'0" On the Eastern side North South - 31'09" On the Northern side East West - 05'6" On Western side North South From Southern side towards East West - 33'0" From South towards North - 39'0" from that point, Towards East - 16'09" from the towards North - 27'03" from that towards West - 00'02" from that towards North 11'02" this Northern end line above stated Northern side East West -05'06" Western side end line coin sides. In totalling an extent of 1385 Sq.ft (128.67 sq.mtr) 3 cents and 77 sq.ft land with building constructed with together with all fittings, Electricity and Water Service connection, their security deposits with all electrical fittings together with mamool rights of way and all appurtenances attached thereto. Door no.38/A, 074/020/00042 old 074/11242, E.B.No.03-140-017-0273, Water service connection No.5719. This property situates within Mettupalayam Municipality, extension Street No.1 (Ward "C" Block -14, T.S.No.71) Old Ward No.5 then No.5 new Ward 20. Reserve Price : Rs.23,00,000/- EMD: Rs.23,00,000/- BID MULTIPLIER : Rs.1,00,000/- Item No-4: In the Coimbatore Registration District, Mettupalayam Sub Registration District, Karamadai Village, Properties in sub division S.F.No.788/1A, 788/1B covered into layout of house sites with approval of the Deputy Director of Town and Country Planning vide No.29/2011 in the name of "Veeras Royal City" in this Site No.4 measuring 1750 Sq.ft or 162.6 sq.mtr or 4 cents 6 sq.ft within the following boundaries: North of - 23 feet East West Road, South of - Property belonging to Veera Anish, East of - Site No.3 belonging to Sakira Banu, West of - Site No.5. Within Measurements: On Northern side East - West - 35'0" ft., On Southern side East - West - 35'0" ft., On Eastern side North - South - 50'0" ft., On Western side North - South - 50'0" ft. Admeasuring 1750 Sq.ft or 162.6 Sq.mtr or 4 Cents 6 Sq.ft with the right to use all common usual pathways. Reserve Price : Rs.22,00,000/- EMD: Rs.22,00,000/- BID MULTIPLIER : Rs.1,00,000/- The Earnest Money Deposit shall be deposited on or before 09.09.2024 before 5.00 P.M.
2. Name and Address of the Borrowers and Guarantors : 1. M/s. Shimla fruit Agency , No.67, Rajaji Road, Ram Nagar, Coimbatore 641 009, 2. Mr. Mohammed Saffiulla SK (Partner/Mortgagor) , S/o. Kamal Basha, No 26-28, Rajaji Street, Ramnagar, Coimbatore – 641009, 3. Mr. A Prasanth (Partner) , S/o Arumugam, 5/219 K, Pungampalayam, Mettupalayam, Coimbatore-641044, 4. Mrs. Sakira Banu A S (Mortgagor) , W/o. Saffiullah, No 26-28, Rajaji Street, Ramnagar, Coimbatore – 641009. Total liabilities as on 30.06.2024 : Rs. 37,16,05,878.05 (Rupees Thirty seven Crores sixteen lakhs five thousand eight hundred seventy eight and paise five only) with further interest and other incidental charges thereto incurred by the Bank.	Description of the property : Item No-1: In the Coimbatore Registration District, Coimbatore Sub Registration District, Coimbatore City Municipal Corporation, Coimbatore Town, Anuparpalayam Village, Municipal Old Ward No.9, New Ward No. 51, Ram Nagar, Rajaji Road on the eastern side, T.S.No. 9/273/2 Site No. 15 measuring 1045 sq.ft within the following boundaries:- North of - House belonging to S.Subramania Gowder, South of - House belonging to A.S.Sakira banu, East of - Rajaji Road, West of - House belonging to C.K.Kannan and C.K.Chandrasekar. Within Which East to West on the Northern side - 44' 0" East to West on the Southern side - 44' 0" North to South on the Eastern side - 23'6" North to South on the Western side - 24' 0" Admeasuring 1045 Sq.ft with the existing RCC roof ground, First and Second Floor residential buildings constructed therein with electrical connection, water connection and all other appurtenances attached thereto with right to use the common usual pathways. Old Door No.51, Present Door No. 67, Property Tax Assessment No. 511332506, Water Connection No. 03011005587 & 030110051097. This property situated in Ram Nagar, Rajaji Road, Coimbatore Corporation Limits. Reserve Price : Rs.1,53,00,000/- EMD: Rs.15,30,000/- BID MULTIPLIER : Rs.1,00,000/- Item No-2: In Chennai Registration District, Anna Nagar Sub registration District, Chennai Metro Politan Development Authority, Koyambedu Village, acre 51.09 "Koyambedu Market" Chennai Ezhumpur-Nungapakkam Taluk, Koyambedu Village, T.S.no.2 part, Block No.65 covered Anna Kani Market Shop No.T/H-9 admeasuring 730.96 sq.ft., (67.85 Sq.mtr) site area. In that 619.56sq.ft., (57.58sq.mtr) of shop building situated within the following boundaries: North by - Shop No.T/H-7, South by - Shop No.T/H-11, East by - Shopping Street, West by - Truck Way. The above property situated and limits within Chennai Corporation. Reserve Price : Rs.1,94,00,000/- EMD: Rs.19,40,000/- BID MULTIPLIER : Rs.1,00,000/- Item No-3 : SI.No.I : In Karur Registration District, Chinna Dharpuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.25 (or) 10.890 Sq. ft of land having the following boundaries : North of - Land belongs to Mrs. A. S. Sakira Banu, South of - Land belongs to Mrs. A. S. Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.25 (or) 10.890 Sq.ft of land with common pathway right and all other appurtenances attached there with. SI.No.II : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs. A.S.Sakira Banu, South of - Land belongs to Mrs. A. Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.III : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs. A. S. Sakira Banu, South of - Land belongs to Mrs. A.S. Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith SI.No.IV : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs. A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.V : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.VI : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.VII : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.VIII : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.IX : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.X : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.XI : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.XII : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.XIII : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S.F.No.1757) to an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land having the following boundaries : North of - Land belongs to Mrs.A.S.Sakira Banu, South of - Land belongs to Mrs.A.S.Sakira Banu, East of - 30 feet North South Road, West of - Land in S.F.No.1753/3 (Selva Nagar). To an extent of Acre 0.23 (or) 10,018.80 Sq.ft of land with common pathway right and all other appurtenances attached therewith. SI.No.XIV : In Karur Registration District, Chinna Tharapuram Sub - Registration District, Aravankurichi Taluk, Gudalur Kilpagam bit 2 Village, in S.F.No.1757/1B (Old S

